



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 4th OF JULY, 2025

WRIT PETITION No. 17495 of 2025

LUCKY RAJ CONSTRUCTION

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Rahul Tripathi - Advocate for petitioner.

Shri Vivek Sharma - Deputy Advocate General for respondents/State.
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ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

1. On account of a typographical error in order dated 19.06.2025 the date of order dated 22.04.2025 has been mentioned as 22.04.2015. Order dated 19.06.2025 is corrected and the said date 22.04.2015 shall read as 22.04.2025.
2. Learned counsel for the respondents submits that by order dated 22.04.2025 petitioner has been communicated that he has been blacklisted by minutes of meeting dated 20.02.2025, pending final consideration for blacklisting.
3. Learned counsel for petitioner seeks leave to withdraw the petition, reserving the right of the petitioner to impugn the minutes of meeting dated 20.02.2025 and letter dated 22.04.2025.



4. Petition is accordingly dismissed as withdrawn.
5. All rights and contentions of parties are reserved.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE
VPA

(VINAY SARAF)
JUDGE